

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION NO. 1885
TO BE ANSWERED ON 30.07.2018**

Setting up of Private Universities

†1885. SHRIMATI RITI PATHAK:

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) the number of private Universities and deemed Universities in the country and their ranking based on their performance, State/UT-wise;
- (b) the location-wise details of the Universities recognised by the University Grants Commission (UGC) on the basis of their quality;
- (c) whether the Government has prescribed any process to assess the quality and performance of the private Universities and if so, the details thereof;
- (d) whether several proposals for setting up the Private Universities are lying pending with the UGC; and
- (e) if so, the details thereof and the time by which these are likely to be approved?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. SATYA PAL SINGH)**

(a): At present, 305 Private Universities and 124 Institutions Deemed to be Universities are functioning in the country. State-wise list of these Universities / Institutions are available on University Grants Commission (UGC) website www.ugc.ac.in. All Higher Educational Institutions including Private Universities and Deemed to be Universities are ranked by National Institutional Rankings Framework (NIRF) based on their performance which includes 'Teaching, Learning and Resources', 'Research and Professional Practices', 'Graduation Outcomes', 'Outreach and Inclusivity', and 'Perception'. State/UT-wise list of all Private Universities and Deemed to be Universities that participated and were ranked in NIRF-2018 in various categories is available on NIRF's website www.nirfindia.org.

(b): The location-wise details of UGC recognized Universities are available on UGC's website www.ugc.ac.in.

(c): Private Universities are regulated by the UGC as per the provisions of the UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003. In order to ascertain the quality and performance of Private Universities, UGC

conducts inspection of every Private University with the help of its Expert Committees consisting of a representative(s) from the Statutory Council(s) concerned. These Committees assess the fulfillment of minimum criteria in terms of programmes, faculty, infrastructural facilities, financial viability, etc. as laid down by the UGC and respective Statutory Councils. In case any deficiencies are pointed out, the Private Universities are asked to submit compliance report in respect of the observations/suggestions of the Expert Committees.

(d) & (e): No, Madam. Private Universities are established by the Act of the State Legislatures concerned. UGC includes the name of Private University in its list after receipt of the State Act. Presently, no proposal is pending before the UGC for inclusion of any Private University in the UGC's list.
